

(1) A statement (Hindi and English versions)

[Placed in Library. See No. LT-2007/92]

(i) Correcting the reply given on the 20th November, 1991 to Unstarred Question No. 6 by Shri Keshari Lal, M.P. regarding unauthorised constructions in Vasant Enclave; and

13.47 hrs

COMMITTEE ON SUBORDINATE LEGISLATION

Second and Third Reports

(ii) The reasons for delay in correcting the reply.

[Placed in Library See No LT-2004/92]

[English]

SHRI SOMNATH CHATTERJEE

(Bolpur): I beg to present the Second and Third Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

(2) A statement (Hindi and English versions) correcting the reply given on the 6th May 1992 to Unstarred Question No. 9298 by Shri Chandulal Chandrakar, M.P. regarding allotment of DDA flats.

[Placed in Library See No LT-2005/92]

MR. SPEAKER: Item No. 6. The Law Minister

Notification under International Airports Authority Act 1971 etc.

13.48 hrs

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): I beg to lay on the Table:-

[English]

(1) A copy of the International Airports Authority of India (Lost Property) Amendment Regulations, 1992 (Hindi and English versions) published in Notification No. 1(7)/74-BM in Gazette of India dated the 21st February 1992 under sub-section (4) of section 37 of the International Airports Authority Act, 1971.

[Placed in Library See No Lt 2006/92]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to move for leave to introduce a Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959.

(2) A statement (Hindi and English versions)

MR. SPEAKER: The question is:

(i) Correcting the reply given on the 23rd March 1992 to Unstarred Question No. 4152 by Shri Nani Bhattacharya, regarding International Airlines from major airports; and

"That leave be granted to introduce a Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959."

The motion was adopted

(ii) The reasons for delay in correcting the reply.

SHRI RANGARAJAN KUMARAMANGALAM: I introduce the Bill

MR. SPEAKER: Now matters under rule 377. Shri Sriballav Panigrahi.

13.49 hrs

MATTERS UNDER RULE 377

- (I) **Need to take steps for early completion of Power Projects in Orissa**

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, Orissa which is a deficit State in power urgently needs some more power plants to be set up to tide over its power crisis and enable this backward State to march along the path of progress and prosperity. In this regard, in the minimum, the first phase of both 1b Thermal power plant and the Talcher super thermal power plant under construction should be completed and the construction of their second phase be started as early as possible. Besides, the proposal of the NTPC to construct a Super thermal power plant at Hirma near Jharsuguda and the third phase of the Hirakud Power generation system over the river Mahanadi should be implemented on priority basis.

- (ii) **Need to set up a T.V. relay station at Manaluspetai In South Arcot district of Tamil Nadu**

SHRI K. RAMAMURTHEE TINDIVANAM (Tindivanam): Sir, I wish to draw the attention of the Government to the repeated demands of the people of Tirukkivilur-Tiruvannamalai region in my Constituency, for a TV relay station at Mannalurpetai in Tamil Nadu. About three lakhs of people of over 250 villages in Manalurpetai belt area are deprived of viewing the National programmes of Doordarshan owing to the absence of a TV relay station.

Green revolution is being carried out in full swing in South Arcot district. It is necessary that the people of this region should have access to the various programmes of Doordarshan in order to be educated about the latest trends in agriculture as also the government policies.

Various places of the region attract a large number of tourists throughout the year. A TV relay station can provide some useful

entertainment and information to them.

Mannalurpetai in Tirukkivilur Taluk is an ideal site for the TV relay station on high grounds in the hilly track. Television relay station when installed at Mannalurpetai will also cater to the needs of adjoining two parliamentary constituencies namely, Rasipuram and Wandavasi.

Therefore, I urge upon the Government too set up a TV relay station at Mannalurpetai at the earliest.

- (iii) **Need to provide funds to Madhya Pradesh for setting up a milk plant at Badol village, M.P.**

[Translation]

KUMARI VIMLA VERMA (Seoni): Mr. Speaker, Sir, the per capita income of Madhya Pradesh is lower than the national average. It is a tribal-dominated area. Therefore, due to the paucity of funds even cattle rearing is not properly done here. There is a chilling plant of a milk cooperative in village Badol of district Seoni, Madhya Pradesh. There is no dearth of milk cattle in the nearby areas. Therefore, with proper rearing of cattle the yield of milk can be increased and a milk powder industry on the pattern of Anand Dairy, can be set up thereby benefiting the farmers and children who would get nutritious food in the form of milk. I therefore, urge the Government to provide funds for converting the chilling milk plant at Badol village into a project like Anand Dairy so that the farmers of this predominantly tribal area are benefited.

- (iv) **Need to withdraw ban on recruitment in army and other para-military forces in Punjab**

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Speaker, Sir, unemployment among the youth is on the increase in Punjab giving rise to new problems every day. The State Government had requested the Central Government and I would urge upon the Centre that in order to reduce unemployment in Punjab, besides implementing schemes meant for providing employment opportunities, ban on recruitment in army and para-military forces should be withdrawn. Before these instructions were issued, the percentage of Punjabi youth in these